

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 350 of 2018

IN THE MATTER OF:

Surinder Mehta & Ors.

....Appellants

Vs.

Prime Meiden Ltd. & Ors.

....Respondents

With

**Contempt Case (AT) No. 21 of 2018 in
Company Appeal (AT) No. 397-399 of 2017**

IN THE MATTER OF:

Meidensha Corporation

....Applicant/2nd Respondent

Vs.

Surinder Mehta & Anr.

....Contemnors

With

**Contempt Case (AT) No. 02 of 2019 in
Company Appeal (AT) No. 397-399 of 2017**

IN THE MATTER OF:

Surinder Mehta & Ors.

....Petitioners

Vs.

Prime Meiden Ltd. & Ors.

....Contemnors/Respondents

Present:

For Appellants: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Lalit Bhasin, Mr. Abhijeet Sinha, Mr. Inder Raj Gill, Ms. Anuradha Sharma, Mr. Avichal Prasad, Mr. Lakshya Khanna and Mr. Nikhil Ramdev, Advocates.

For Respondents: Mr. K. Dutta, Mr. Ramanjit Singh and Mr. Sagar Chawla, Advocates

Company Appeal (AT) No. 350 of 2018, Contempt Case (AT) No. 21 of 2018 and Contempt Case (AT) No. 02 of 2019 in Company Appeal (AT) No. 397-399 of 2017.

ORDER

30.07.2019: A Review Application had been heard and order reserved in Review Application No. 04 of 2019 in Company Appeal (AT) No. 397-399 of 2017. The order has not been passed therein as the parties informed that they are negotiating for settlement. However, we find that no settlement has been reached between the parties.

In the circumstances, we direct to list the appeal and contempt cases after disposal of Review Application No. 04 of 2019.

Post these appeal and contempt cases 'for orders' on **28th August, 2019**
at 2:00 PM.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc